



2024/KER/6046

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MRS. JUSTICE SOPHY THOMAS  
MONDAY, THE 29<sup>TH</sup> DAY OF JANUARY 2024 / 9TH MAGHA,  
1945  
BAIL APPL. NO. 272 OF 2024

CRIME NO.1179/2023 OF Kozhikode Town Police  
Station, Kozhikode

PETITIONER/ACCUSED:

XXXXXXXXXX  
XXXXXXXXXX  
XXXXXXXXXX

BY ADVS.  
P.K.VARGHESE  
M.T.SAMEER  
K.R.ARUN KRISHNAN  
DHANESH V.MADHAVAN  
JERRY MATHEW  
REGHU SREEDHARAN

RESPONDENT/COMPLAINANT:

STATE OF KERALA,  
REPRESENTED BY PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, PIN - 682031.

SR.PUBLIC PROSECUTOR - SRI.VIPIN NARAYAN

THIS BAIL APPLICATION HAVING COME UP FOR  
ADMISSION ON 29.01.2024, ALONG WITH B.A.No.275 OF  
2024 AND CONNECTED CASES, THE COURT ON THE SAME DAY  
DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MRS. JUSTICE SOPHY THOMAS  
MONDAY, THE 29<sup>TH</sup> DAY OF JANUARY 2024 / 9TH MAGHA,  
1945

BAIL APPL. NO. 274 OF 2024

CRIME NO.1180/2023 OF Kozhikode Town Police  
Station, Kozhikode

PETITIONER/ACCUSED :

XXXXXXXXXX  
XXXXXXXXXX  
XXXXXXXXXX

BY ADVS.  
P.K.VARGHESE  
M.T.SAMEER  
K.R.ARUN KRISHNAN  
DHANESH V.MADHAVAN  
JERRY MATHEW  
REGHU SREEDHARAN

RESPONDENT/COMPLAINANT :

STATE OF KERALA,  
REPRESENTED BY PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, PIN - 682031

SR.PUBLIC PROSECUTOR SRI.VIPIN NARAYAN

THIS BAIL APPLICATION HAVING COME UP FOR  
ADMISSION ON 29.01.2024, ALONG WITH B.A.No.272 OF  
2024 AND CONNECTED CASES, THE COURT ON THE SAME DAY  
DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MRS. JUSTICE SOPHY THOMAS  
MONDAY, THE 29<sup>TH</sup> DAY OF JANUARY 2024 / 9TH MAGHA,  
1945

BAIL APPL. NO. 275 OF 2024

CRIME NO.1182/2023 OF Kozhikode Town Police  
Station, Kozhikode

PETITIONER/ACCUSED:

XXXXXXXXXX  
XXXXXXXXXX  
XXXXXXXXXX

BY ADVS.  
P.K.VARGHESE  
M.T.SAMEER  
K.R.ARUN KRISHNAN  
DHANESH V.MADHAVAN  
JERRY MATHEW  
REGHU SREEDHARAN

RESPONDENT/COMPLAINANT:

STATE OF KERALA,  
REPRESENTED BY PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, PIN - 682031.

SR.PUBLIC PROSECUTOR - SRI.VIPIN NARAYAN

THIS BAIL APPLICATION HAVING COME UP FOR  
ADMISSION ON 29.01.2024, ALONG WITH B.A.No.272 OF  
2024 AND CONNECTED CASES, THE COURT ON THE SAME DAY  
DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MRS. JUSTICE SOPHY THOMAS  
MONDAY, THE 29<sup>TH</sup> DAY OF JANUARY 2024 / 9TH MAGHA,  
1945  
BAIL APPL. NO. 276 OF 2024

CRIME NO.1181/2023 OF Kozhikode Town Police  
Station, Kozhikode

PETITIONER/ACCUSED:

XXXXXXXXXX  
XXXXXXXXXX  
XXXXXXXXXX

BY ADVS.  
P.K.VARGHESE  
M.T.SAMEER  
K.R.ARUN KRISHNAN  
DHANESH V.MADHAVAN  
JERRY MATHEW  
REGHU SREEDHARAN

RESPONDENT/COMPLAINANT:

STATE OF KERALA,  
REPRESENTED BY PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, PIN - 682031.

SR.PUBLIC PROSECUTOR - SRI.VIPIN NARAYAN

THIS BAIL APPLICATION HAVING COME UP FOR  
ADMISSION ON 29.01.2024, ALONG WITH B.A.No.272 OF  
2024 AND CONNECTED CASES, THE COURT ON THE SAME DAY  
DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MRS. JUSTICE SOPHY THOMAS  
MONDAY, THE 29<sup>TH</sup> DAY OF JANUARY 2024 / 9TH MAGHA,  
1945

BAIL APPL. NO. 277 OF 2024

CRIME NO.1183/2023 OF Kozhikode Town Police  
Station, Kozhikode

PETITIONER/ACCUSED:

XXXXXXXXXX  
XXXXXXXXXX  
XXXXXXXXXX

BY ADVS.  
P.K.VARGHESE  
M.T.SAMEER  
K.R.ARUN KRISHNAN  
DHANESH V.MADHAVAN  
JERRY MATHEW  
REGHU SREEDHARAN

RESPONDENT/COMPLAINANT:

STATE OF KERALA,  
REPRESENTED BY PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, PIN - 682031.

SR.PUBLIC PROSECUTOR - SRI.VIPIN NARAYAN

THIS BAIL APPLICATION HAVING COME UP FOR  
ADMISSION ON 29.01.2024, ALONG WITH B.A.No.272 OF  
2024 AND CONNECTED CASES, THE COURT ON THE SAME DAY  
DELIVERED THE FOLLOWING:



IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MRS. JUSTICE SOPHY THOMAS  
MONDAY, THE 29<sup>TH</sup> DAY OF JANUARY 2024 / 9TH MAGHA,  
1945

BAIL APPL. NO. 278 OF 2024

CRIME NO.1184/2023 OF Kozhikode Town Police  
Station, Kozhikode

PETITIONER/ACCUSED:

XXXXXXXXXX  
XXXXXXXXXX  
XXXXXXXXXX

BY ADVS.  
P.K.VARGHESE  
M.T.SAMEER  
K.R.ARUN KRISHNAN  
DHANESH V.MADHAVAN  
JERRY MATHEW  
REGHU SREEDHARAN

RESPONDENT/COMPLAINANT:

STATE OF KERALA,  
REPRESENTED BY PUBLIC PROSECUTOR,  
HIGH COURT OF KERALA, PIN - 682031.

SR.PUBLIC PROSECUTOR - SRI.VIPIN NARAYAN

THIS BAIL APPLICATION HAVING COME UP FOR  
ADMISSION ON 29.01.2024, ALONG WITH B.A.No.272 OF  
2024 AND CONNECTED CASES, THE COURT ON THE SAME DAY  
DELIVERED THE FOLLOWING:



## **ORDER**

These are applications for regular bail under Section 439 of the Code of Criminal Procedure filed by the sole accused in Crime Nos.1179 of 2023, 1180 of 2023, 1182 of 2023, 1181 of 2023, 1183 of 2023 and 1184 of 2023 respectively of Town Police Station, Kozhikode District, registered under Sections 354(1)(i) of Indian Penal Code, Section 10 read with Section 9(f) of Protection of Children from Sexual Offences Act and Section 75 of Juvenile Justice (Care and Protection of Children) Act.

2. The prosecution allegation is that on 12.12.2023, between 11.20 a.m. and 12.00 Noon, the petitioner, who was the Drawing Teacher of Himayathul Islam School, sexually assaulted the victim girls, who were his students in Vth Standard, outraged their modesty, by touching their private parts.

3. Heard learned counsel for the petitioner and learned Public Prosecutor.

4. Learned Public Prosecutor opposed the bail applications.



5. Learned counsel for the petitioner would submit that though the alleged incident occurred on 12.12.2023, the complaint was lodged by all the victims only on 18.12.2023 with a delay of six days. The strength of that class was 34 and there were 12 girl students in that class. So there was no probability for the petitioner to sexually assault six girl students in that class room, on a single day in presence of other students. The petitioner is in judicial custody since 20.12.2023 and his continued detention is not needed for the purpose of investigation. He is ready to abide by any conditions imposed by this Court.

6. It is true that there is a delay of six days in making the complaint by the victim girls. Moreover, the allegation that on the same day, the petitioner sexually assaulted six girl students of the same class also seems doubtful. The petitioner is in judicial custody from 20.12.2023 and the investigation has progressed substantially. So this Court is inclined to release the petitioner on bail in Crime Nos.1179 of 2023, 1180 of 2023, 1182 of 2023, 1181 of 2023, 1183 of 2023 and 1184 of 2023 of Town Police Station, Kozhikode





District, on the following terms:

- i.** The petitioner shall be released on bail on executing separate bonds for Rs.50,000/- (Rupees Fifty Thousand only) with two solvent sureties each for the like sum in Crime Nos.1179 of 2023, 1180 of 2023, 1182 of 2023, 1181 of 2023, 1183 of 2023 and 1184 of 2023 of Town Police Station, Kozhikode District, to the satisfaction of the trial court.
- ii.** The petitioner shall report before the investigating officer, on alternate Saturdays, starting from 02.02.2024, between 10.00 am and 11.00 am for a period of three months or till the final report is filed, whichever is earlier.
- iii.** The petitioner shall not enter the limits of Hidayathul Islam School for a period of three months or till the investigation is over, whichever is earlier.
- iv.** The petitioner shall not try to contact the victim girls or their family members and shall not influence or intimidate them, either directly or indirectly.
- v.** The petitioner shall not influence or intimidate the witnesses and shall not tamper with the investigation.
- vi.** The petitioner has to surrender his



passport before the trial court at the time of executing bond and if he is not having a passport, he has to file an affidavit to that effect before the trial court.

**vii.** The petitioner shall not leave the limits of State of Kerala without getting prior sanction from the trial court.

**viii.** The petitioner shall not commit any offence while on bail.

**ix.** In case of violation of any of these conditions, the trial court is empowered to cancel his bail, in accordance with law.

Sd/-

**SOPHY THOMAS,  
JUDGE**

DSV/-



APPENDIX OF BAIL APPL. 272/2024

PETITIONER'S ANNEXURES :

Annexure-I      A TRUE COPY OF THE ORDER DATED 08.01.2024 IN  
CRL.M.C NO. 617/2023 OF THE ADDITIONAL  
DISTRICT & SESSIONS FOR THE TRIAL OF CASES  
RELATING TO ATROCITIES & SEXUAL VIOLENCE  
TOWARDS WOMEN & CHILDREN, KOZHIKODE.

RESPONDENT'S ANNEXURES : NIL



APPENDIX OF BAIL APPL. 274/2024

PETITIONER'S ANNEXURES :

Annexure-I            A TRUE COPY OF THE ORDER DATED 08.01.2024 IN  
CRL.M.C NO. 616/2023 OF THE ADDITIONAL  
DISTRICT & SESSIONS FOR THE TRIAL OF CASES  
RELATING TO ATROCITIES & SEXUAL VIOLENCE  
TOWARDS WOMEN & CHILDREN, KOZHIKODE.

RESPONDENT'S ANNEXURES : NIL



APPENDIX OF BAIL APPL. 275/2024

PETITIONER'S ANNEXURES :

Annexure -I            A TRUE COPY OF THE ORDER DATED 08.01.2024  
IN CRL.M.C NO. 618/2023 OF THE ADDITIONAL  
DISTRICT & SESSIONS FOR THE TRIAL OF CASES  
RELATING TO ATROCITIES & SEXUAL VIOLENCE  
TOWARDS WOMEN & CHILDREN, KOZHIKODE.

RESPONDENT'S ANNEXURES :    NIL



APPENDIX OF BAIL APPL. 276/2024

PETITIONER'S ANNEXURES :

Annexure-I A TRUE COPY OF THE ORDER DATED 08.01.2024 IN  
CRL.M.C NO. 619/2023 OF THE ADDITIONAL DISTRICT &  
SESSIONS FOR THE TRIAL OF CASES RELATING TO  
ATROCITIES & SEXUAL VIOLENCE TOWARDS WOMEN &  
CHILDREN, KOZHIKODE.

RESPONDENT'S ANNEXURES : NIL



APPENDIX OF BAIL APPL. 277/2024

PETITIONER'S ANNEXURES :

Annexure-I A TRUE COPY OF THE ORDER DATED 08.01.2024 IN  
CRL.M.C NO. 620/2023 OF THE ADDITIONAL  
DISTRICT & SESSIONS FOR THE TRIAL OF CASES  
RELATING TO ATROCITIES & SEXUAL VIOLENCE  
TOWARDS WOMEN & CHILDREN, KOZHIKODE IS  
PRODUCED HERewith AND MARKED AS ANNEXURE - I

RESPONDENT'S ANNEXURES : NIL



APPENDIX OF BAIL APPL. 278/2024

**PETITIONER'S ANNEXURES**

**Annexure -I A TRUE COPY OF THE ORDER DATED 08.01.2024 IN  
CRL.M.C NO. 621/2023 OF THE ADDITIONAL  
DISTRICT & SESSIONS FOR THE TRIAL OF CASES  
RELATING TO ATROCITIES & SEXUAL VIOLENCE  
TOWARDS WOMEN & CHILDREN, KOZHIKODE.**

**RESPONDENT'S ANNEXURES : NIL**